

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH : ALLAHABAD

Original Application No.811 of 2003

This the 31st day of October, 2003

Hon'ble Maj. Gen. K.K.Srivastava, A.M.
Hon'ble Mr. A.K.Bhatnagar, J.M.

Prakash Chand Dhyani,
son of Late Girdharilal Dhyani,
R/o 5A,26-RC Viyas Nagar,
Bhilwara, Rajasthan, at present
posted as Inspector Narcotics,
Tilhar, Distt. Shahjahanpur. Applicant.

(By Advocate : Shri B.P. Srivastava)

Versus

1. The Union of India,
through the Ministry of Finance,
Department of Revenue,
Government of India,
New Delhi.
2. The Central Bureau of Narcotics,
19, the Mall, Morar, Gwalior, M.P.
through Narcotics Commissioner,
3. The Deputy Narcotics Commissioner (Enft),
Central Bureau of Narcotics,
19, the Mall Morar, Gwalior. Respondents.

(By Advocate : Shri V.K.Pandey)

ORDER

By Hon'ble Maj. Gen. K.K.Srivastava, A.M. :

In this OA, the applicant has challenged the order dated 14.7.2003 reverting the applicant to the post of Sub - Inspector. The respondents have filed short counter and it has been averred therein that the order has been

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withdrawn by the competent authority as ab initio, therefore, the OA should be dismissed as having been rendered infructuous.

2. Shri B.P.Srivastava, learned counsel for the applicant did not deny the above fact. He prayed for time to file ^{in our opinion} his rejoinder, which is not necessary.

3. In view of the fact that the impugned order has been withdrawn by the department on 3.8.2003, this OA has been rendered infructuous. The OA is accordingly dismissed as infructuous.

^{In} No Costs ^{In}

Member-J



Member-A

RKM /